

ITEM NO.20

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.1016/2019

K.N. GOVINDACHARYA

Petitioner(s)

VERSUS

SECRETARY GENERAL & ORS.

Respondent(s)

(With IA No.118982/2019 - APPROPRIATE ORDERS/DIRECTIONS., IA No. 154535/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No.48339/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No.178586/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No.120212/2019 - CLARIFICATION/DIRECTION and IA No.44662/2020 - EARLY HEARING APPLICATION)

Date : 10-04-2023 These matters were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA**

For Petitioner(s) Mr. Virag Gupta, Adv.
Mr. Vishal Arun Mishra, Adv.
Ms. Harshita Nigam, Adv.
Ms. Saumya Srivastva, Adv.
Mr. Sadashiv, AOR

For Respondent(s) Mr. Devashish Bharuka, AOR
Ms. Sarvshree, Adv.

Ms. Aishwarya Bhati, ASG
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Prartyush Shrivastava, Adv.
Mr. Arvind Kumar Sharma, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The petitioner is at liberty to place any suggestion which he may have before the Secretary General of the Supreme Court for due consideration.
- 2 The Petition is accordingly disposed of.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar